

FORM NO. 32

	Audit report under section 46, 138, 139, 140(8), 141, 142, 143, 144 of the Act	
Part A (Basic Information)		
1.	Name of the assessee	(refer Note 1)
2.	Address	(refer Note 2)
3.	PAN	
4.	Tax Year	
5.	Section of the Act under which deduction claimed (select one)	1. 46 (to fill B-1) 2. 138 (to fill B-2) 3. 139 (to fill B-3) 4. 140 (to fill B-4) 5. 141 (to fill B-5) 6. 142 (to fill B-6) 7. 143 (to fill B-7) 8. 144 (to fill B-8)

Notes:

- (i) \$ "Accountant" shall have the meaning assigned to it in section 515(3)(b) of the Act and should provide the "CA Membership ID" as issued by the Institute of Chartered Accountants of India (ICAI) when signing the certificate
- (ii) Amounts to be filled in ₹ unless otherwise provided.

Part B-1 (Details of deduction u/s 46)		
6.	Date of incorporation	
	<i>dd/mm/yyyy</i>	
7.	Date of commencement of operations	
	<i>dd/mm/yyyy</i>	
8.	Nature of specified business [refer section 46(11)(d)] (select one)	
	<ul style="list-style-type: none"> 1. Cold Chain Facility 2. Warehousing facility for storage of agricultural produce 3. Natural Gas Pipeline 4. New Hotel (2 star or up) 5. New Hospital 6. Housing project (slum rehabilitation) 7. Housing project (affordable housing) 8. Fertilizer production plant 9. Inland container depot or freight station 10. Bee-keeping & production of honey & beeswax 11. Warehousing facility for storage of sugar 12. Slurry pipeline for transporting iron ore 13. Semi-conductor wafer fabrication manufacturing unit 14. Infrastructure Facility 15. Other 	
9.	If response at 8 is “Other”, please specify:	
10.	Copy of agreement with central/state government or local authority	
	UPLOAD	
11.	Whether specified business formed by splitting up/reconstructing an existing business (select one)	
	<ul style="list-style-type: none"> 1. Yes 2. No 	
12.	Whether specified business set up using previously used plant/machinery [refer section 46(11)(e) and (f)] (select one)	
	<ul style="list-style-type: none"> 1. Yes 2. No 	
13.	If (12) is yes, specify the % of previously used plant/machinery	
14.	Amount of capital expenditure incurred	
15.	Date of incurring the expenditure	
	<i>dd/mm/yyyy</i>	
16.	Mode of payment (select one)	
	<ul style="list-style-type: none"> 1. NEFT 2. RTGS 3. Cheque 4. Demand Draft 5. Credit Card 6. Debit Card 7. Net Banking 8. UPI 9. Other 	
17.	If Other, please specify:	
18.	Whether asset on which deduction claimed:	
(i)	is used for any other business other than specified business (select one)	<ul style="list-style-type: none"> 1. Yes 2. No

	(ii)	includes land/goodwill/ financial instrument (select one)	1. Yes 2. No
19.	If 18(i) is 'Yes':		
	(i)	Value of such asset	
	(ii)	Whether the company is a sick industrial company [refer section 46(10)] (select one)	1. Yes 2. No
20.	Deduction u/s section 46 of the Act		

Certification

I certify that the **capital expenditure** incurred meets the conditions stipulated in **Section 46 of the Act**, and the deduction claimed in **Row 20 above is true to the best of my knowledge & belief.**

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration Number:

Part B-2 (Details of deduction u/s 138)		
6.	Date of incorporation	<i>dd/mm/yyyy</i>
7.	Date of commencement of operations	<i>dd/mm/yyyy</i>
8.	Development, operation, maintenance of an infrastructure facility:	
	(i) With respect to the infrastructure facility, does the enterprise (select one)	1. Develop 2. Operate and maintain 3. Develop, operate and maintain
	(ii) Please specify the nature of infrastructure facility (select one)	1. Road including a toll road, bridge or a rail system 2. Highway project including housing or other activities being an integral part of the highway project 3. Water supply project, water treatment system, irrigation project, sanitation and sewerage system or solid waste management system 4. Port, airport, inland waterway, inland port or navigational channel in the sea
	(iii) Has the operation and maintenance of the infrastructure facility been received on transfer from its developer in accordance with the agreement with the Central/State Government/ local authority/any other statutory body (select one)	1. Yes 2. No
	(iv) If 8(iii) is yes, please specify the first year of claim of deduction under section 80-IA of Income-tax Act, 1961 by the developer (enclose copy of Form 10CCB of Income-tax Rules, 1962 of developer)	UPLOAD
9.	Generation, transmission, distribution of power:	
	(i) Does the undertaking generate power or generate and distribute power (select one)	1. Yes 2. No
	(ii) If 9(i) is yes, indicate the year in which the undertaking has started generating power	<i>yyyy-yy</i>
	(iii) Does the undertaking transmit or distribute power. (select one)	1. Yes 2. No
	(iv) If 9(iii) is yes, indicate the year in which the new transmission and distribution lines were laid	<i>yyyy-yy</i>
	(v) Has there been substantial renovation and modernization of the existing network of transmission or distribution lines (select one)	1. Yes 2. No
	(vi) If 9(v) is yes, please specify:	
	(a) the year in which the substantial renovation and modernisation of the existing network of transmission or distribution lines took place	
	(b) book value of plant and machinery as on 1-4- 2004	
	(c) value of increase in the plant and	

	machinery in the year of substantial renovation and modernisation	
(vii)	Whether undertaking is formed by splitting up/reconstructing an existing business (select one)	1. Yes 2. No
(viii)	Whether undertaking is set up using previously used plant/machinery [refer section 46(11)(e) and (f)] (select one)	1. Yes 2. No
(ix)	If 9(viii) is yes, specify the % of previously used plant/machinery	
10.	Initial tax year from when deduction is being claimed	
11.	Total sales of the undertaking	
12.	Profits and gains derived from the Eligible business	
13.	Deduction under section 138 of the Act	

Certification

I certify that the entity meets the conditions stipulated in **Section 138 of the Act, / Section 80-IA of the Income-tax Act, 1961** and the deduction claimed under Row **13** above is true to the best of my knowledge & belief.

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration

Number:

Part B-3 (Details of deduction u/s 139)		
6.	Details of SEZ (Name and location)	
7.	Date of Notification of SEZ	<i>dd/mm/yyyy</i>
8.	Upload copy of notification of SEZ	UPLOAD
9.	Date of start of development of SEZ (irrespective of the transfer)	<i>dd/mm/yyyy</i>
10.	Whether the operation and maintenance of such SEZ is transferred from another developer? (select one)	1. Yes 2. No
11.	Initial tax year from when deduction is being claimed	
12.	Total sales of the undertaking for the tax year.	
13.	Profits and gains derived from the eligible enterprise	
14.	Deduction under section 139 of the Act	
<i>Certification</i>		
I certify that the entity meets the conditions stipulated in Section 139 of the Act/ Section 80-IAB of the Income-tax Act, 1961 , and the deduction claimed under Row 14 above is true to the best of my knowledge & belief.		
Date:		
Place:		
Signature		
Name of the Accountant:		
Designation:		
Membership Number:		
UDIN details, if any:		
Name of proprietorship/Firm:		
Firm		registration
Number:		

Part B-4 (Details of deduction u/s 140)

6.	Date of incorporation	<i>dd/mm/yyyy</i>
7.	Department for Promotion of Industry and Internal Trade (DPIIT) Number of start-up	
8.	Date of certificate from Inter-Ministerial Board of Certification	
9.	Copy of certificate from Inter-Ministerial Board of Certification	UPLOAD
10.	Details of Start-up: <i>(select one or both)</i>	<ol style="list-style-type: none"> 1. Engaged in innovation, development or improvement of Product, Process or Service 2. Have scalable business model with high potential of employment growth and wealth creation
11.	Whether start-up formed by splitting up/reconstructing an existing business <i>(select one)</i>	<ol style="list-style-type: none"> 1. Yes 2. No
12.	Whether start-up set up using previously used plant/machinery <i>(select one)</i>	<ol style="list-style-type: none"> 1. Yes 2. No
13.	If (12) is yes, specify the % of previously used plant/machinery	
14.	Initial tax year from when deduction is being claimed	
15.	Total sales of the undertaking	
16.	Profits and gains derived by the start-up from the Eligible business	
17.	Deduction under section 140 of the Act	

Certification

I certify that the start-up meets the conditions stipulated in **Section 140 of the Act**, and the deduction claimed under **Row 17 above is true to the best of my knowledge & belief.**

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration Number:

Part B-5 (Details of deduction u/s 141)

6.	Name of the housing project/undertaking	
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7.	Nature of business for claim of deduction <i>(select one)</i>	<ol style="list-style-type: none"> Developing and building housing projects Undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products Undertaking engaged in integrated business of handling, storage and transportation of food grains
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* Row No 8, 9 and 10 to be filled for "Housing Project"

8.	Whether project was executed as works-contract? <i>(select one)</i>	<ol style="list-style-type: none"> Yes No 	
9.	Approval and Completion Details		
	(i)	Date of project approval as per Section 141 of the Act or Section 80-IB of Income-tax Act, 1961	<i>dd/mm/yyyy</i>
	(ii)	Approval certificate	UPLOAD
	(iii)	Date of project completion certificate by competent authority (if the project is completed)	<i>dd/mm/yyyy</i>
	(iv)	Completion certificate (if the project is completed)	UPLOAD
	(v)	Whether the project is in accordance with a scheme framed by the Central Government or a State Government for reconstruction or redevelopment of existing buildings in areas declared to be slum areas under any law for the time being in force and such scheme is notified by the Board in this behalf? (select one)	<ol style="list-style-type: none"> Yes No
	(vi)	If (v) is yes, attach a copy of such notification.	UPLOAD
10.	Project Details		
	(i)	City/Location (select one)	<ol style="list-style-type: none"> <i>Delhi or Mumbai or within 25km of municipal limits of these cities</i> <i>Other</i>
	(ii)	Size of plot of land of the project (in acres)	
	(iii)	Is the maximum built up area of any residential unit within the prescribed area: (For Delhi or Mumbai or within 25km of municipal limits of these cities: 1000 sq.feet; For Others: 1500 sq.feet) (select one)	<ol style="list-style-type: none"> Yes No
	(iv)	Does the built-up area of the shops and other commercial establishments included in the housing project more than five thousand square feet? (select one)	<ol style="list-style-type: none"> Yes No
	(v)	Does the built-up area of the shops and other commercial establishments included in the housing	<ol style="list-style-type: none"> Yes No

	project exceed 3% of the aggregate built-up area of the housing project? (select one)	
(vi)	Are more than one residential unit in the housing project allotted to any person not being an individual? (select one)	1. Yes 2. No
(vii)	If a residential unit is allotted to individual, are any additional units in the same project allotted to <ul style="list-style-type: none">• such individual or the spouse or the minor children of such individual; or• HUF in which such person is a karta; or• any such person who is representative of such Individual or of the spouse or of the minor children of such Individual or of HUF in which such individual is a karta? <i>(select one)</i>	1. Yes 2. No

Row 11, 12, 13, 14, 15, 16 & 17 to be filled by all assessees

11.	Whether undertaking formed by splitting up/reconstructing an existing business <i>(select one)</i>	1. Yes 2. No
12.	Whether undertaking set up using previously used plant/machinery <i>(select one)</i>	1. Yes 2. No
13.	If (12) is yes, specify the % of previously used plant/machinery	
14.	Initial tax year from when deduction is being claimed	
15.	Total sales of the undertaking for the tax year.	
16.	Profits and gains derived from the undertaking	
17.	Deduction under section 141 of the Act	

Certification

I certify that the project meets the conditions stipulated in **Section 141 of the Act/Section 80-IB of the Income-tax Act, 1961**, and the deduction claimed under **Row 17 above** is true to the best of my knowledge & belief.

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration Number

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Part B-6 (Details of deduction u/s 142)		
6.	Name of the housing project/ rental housing project	
7.	Type of project	
<i>* Row 8, 9, 10 and 11 to be filled by "Housing Project" and Row 12 to be filled by "Rental Housing Project".</i>		
8.	Approval and Completion Details	
(i)	Date of project approval as per Section 142 of the Act or Section 80-IBA of Income-tax Act, 1961	<i>dd/mm/yyyy</i>
(ii)	Approval certificate	UPLOAD
(iii)	Date of project completion certificate by competent authority (if the project is completed)	<i>dd/mm/yyyy</i>
(iv)	Completion certificate (if the project is completed)	UPLOAD
(v)	Is project completed within specified time i.e. 5 years from date of approval? (select one)	1. Yes 2. No 3. Project still ongoing
9.	Project Details	
(i)	Whether the project is the only housing project on the plot of land. (select one)	1. Yes 2. No
(ii)	If a residential unit is allotted to individual, are any additional units in the same project allotted to spouse/minor children? (select one)	1. Yes 2. No
(iii)	Does assessee maintain separate books of account for project? (select one)	1. Yes 2. No
(iv)	Whether project was executed as works-contract? (select one)	1. Yes 2. No
(v)	Whether carpet area of shops and other commercial establishments in the housing project is not more than 3% of aggregate carpet area. (select one)	1. Yes 2. No
10.	Project specification (for projects approved before 01.09.2019)	
(i)	City/Location category (Metropolitan/other) (select one)	1. Metropolitan cities [<i>Chennai, Delhi, Kolkata, Mumbai</i>] 2. Other than metropolitan cities
(ii)	Size of plot of land of the project (in sq. m) (Metropolitan cities: not less than 1000 sq.m Other than metropolitan cities: not less than 2000 sq. m)	

	(iii) Is the total carpet area of any residential unit more than the prescribed area: (Metropolitan cities: 30 sq.m Other than metropolitan cities: 60 sq. m) (select one)	1. Yes 2. No
	(iv) Is area utilised by the project not less than the prescribed percentage of permissible floor area ratio? (Metropolitan cities: 90%; Other than metropolitan cities: 80%) (select one)	1. Yes 2. No
11.	Project specification (for projects approved on or after 01.09.2019)	
	(i) City/Location category (Metropolitan/other) (select one)	1. Metropolitan cities [Bengaluru, Chennai, Delhi National Capital Region (limited to Delhi, Noida, Greater Noida, Ghaziabad, Gurugram, Faridabad), Hyderabad, Kolkata and Mumbai (whole of Mumbai Metropolitan Region)] 2. Other than metropolitan cities
	(ii) Size of plot of land of the project (in sq. m) (Metropolitan cities: not less than 1000 sq.m Other than metropolitan cities: not less than 2000 sq. m)	
	(iii) Is the total carpet area of any residential unit more than the prescribed area: (Metropolitan cities: 60 sq.m Other than metropolitan cities: 90 sq. m) (select one)	1. Yes 2. No
	(iv) Is area utilised by the project not less than the prescribed percentage of permissible floor area ratio? (Metropolitan cities: 90%; Other than metropolitan cities: 80%) (select one)	1. Yes 2. No
	(v) Whether stamp duty value of a residential unit is less than forty-five lakh rupees. (select one)	1. Yes 2. No

12. Rental Housing Project

12.	Details of the rental housing project	
	(i) Date of notification	dd/mm/yyyy
	(ii) Notification under section 80-IBA of the Income-tax Act, 1961	UPLOAD

Row 13, 14, 15 and 16 to be filled by all assessees

13.	Initial tax year from when deduction is being claimed	
14.	Total sales of the undertaking for the tax year.	
15.	Profits and gains derived from the eligible housing/rental project	

16.	Deduction under section 142 of the Act	
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Certification

I certify that the project meets the conditions stipulated in **Section 142 of the Act/Section 80-IBA of the Income-tax Act, 1961**, and the deduction claimed under **Row 16 above is true to the best of my knowledge & belief.**

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration

Number:

Part B-7 (Details of deduction u/s 143)		
6.	Date of incorporation	<i>dd/mm/yyyy</i>
7.	Date of commencement of operations	<i>dd/mm/yyyy</i>
8.	State where entity located (select one)	1. Arunachal Pradesh 2. Assam 3. Manipur 4. Meghalaya 5. Mizoram 6. Nagaland 7. Sikkim 8. Tripura
9.	Nature of activity (select one)	1. Manufacture or produce any eligible article or thing 2. Undertake substantial expansion for the above 3. Carry on an eligible business
10.	If substantial expansion undertaken, please specify:	
	(i) Date of substantial expansion	<i>dd/mm/yyyy</i>
	(ii) Book value of plant and machinery (before taking depreciation in any year), as on the first day of the tax year in which the substantial expansion is undertaken	
	(iii) Value of increase in the plant and machinery in the year of substantial expansion.	
11.	Nature of Eligible business (select one)	1. New Hotel (2 star or up) 2. Adventure & leisure sports 3. Nursing Home (25 beds or more) 4. Old-age home 5. Vocational Training Institute 6. Information technology training centre 7. Manufacturing Information Technology Hardware 8. Biotechnology
12.	Copy of agreement with central/state government or local authority	UPLOAD
13.	Whether specified business formed by splitting up/reconstructing an existing business (select one)	1. Yes 2. No
14.	Whether specified business set up using previously used plant/machinery (select one)	1. Yes 2. No
15.	If yes, specify the % of previously used plant/machinery	
16.	Initial tax year from when deduction is being claimed	
17.	Total period of deduction including period of deduction under 2nd proviso to section 80-IB(4) of	

	the Income-tax Act, 1961	
18.	Total sales of the undertaking	
19.	Profits and gains derived from the Eligible business	
20.	Deduction under section 143 of the Act	

Certification

I certify that the project meets the conditions stipulated in **Section 143 of the Act**, and the deduction claimed under **Row 20 above is true to the best of my knowledge & belief.**

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration

Number:

Part B-8 (Details of deduction u/s 144)

6. Details of the Unit					
(i)	Name	(refer Note 1)			
(ii)	Address	(refer Note 2)			
(iii)	Nature of business				
(iv)	Date of initial registration in SEZ				
(v)	Date of commencement of manufacture or production or provision of services				
7.	Total export turnover				
8.	Export proceeds received in convertible foreign exchange of the Unit in respect of				
(i)	articles or things, or				
(ii)	provision of services				
9.	Sale proceeds of the Unit in respect of				
(i)	articles or things, or				
(ii)	provision of services				
10	Whether the unit formed by splitting up/reconstructing an existing business (select one)	1. Yes 2. No			
11	Whether the unit is set up using previously used plant/machinery (select one)	1. Yes 2. No			
12	If (11) is yes, specify the % of previously used plant/machinery				
13.	Amount brought into India in convertible foreign exchange:				
(i)	within a period of six months from the end of the tax year				
(ii)	within such further period as allowed by the Competent authority	Name of the Competent authority	Further period allowed till (dd/mm/yyyy)	A month	Tax year to which it pertains
(iii)	Details of sale proceeds, if any, that are credited to a separate account maintained by the assessee with any bank outside India after permission from RBI				
	(a) Amount of such sale proceeds				
	(b) Reference number of RBI according permission				

14.	Qualifications, if any, on the above	UPLOAD
15.	Initial tax year from when deduction is being claimed	
16.	Total Sales of the Unit	
17.	Total Sales of the Business	
18.	Total profits derived by the Unit	
19.	Total profits derived by the Business	
20.	Deduction under section 144 of the Act	

Certification

I certify that all the above information including the deduction claimed under Row 20 above is true to the best of my knowledge & belief and is in accordance with the provisions under Section 144 of the Act and section 10AA of Income-tax act, 1961.

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration

Number: